DR. R. B. GOUR: Only one question, Sir. The number of offences has increased by 200 whereas the number of prosecutions has increased only by 48 to 49.

SHRI B. N. DATAR: That would be an entirely wrong and specious deduction.

श्री पां० ना० राजभोज : क्या मैं यह जान सकता हूं कि दिल्ली में शराबबन्दी करने का सरकार का विचार है या नहीं ?

SHRI B. N. DATAR: This question has already been explained by way of answers also on a number of occasions. We have introduced a number of restrictions. There are certain difficulties regarding the introduction of prohibition and I need not point out here these difficulties. That is the reason why Government are intent more on introducting restrictions than on introducing prohibition itself immediately.

UTILIZATION OF L.I.C. FUNDS IN HOTEL INDUSTRY

*454. DR. R. B. GOUR: Will the Minister of FINANCE be pleased to state whether there is any proposal under Government's consideration to utilise the funds of the Life Insurance Corporation for financing the Hotel Industry?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): There is no such proposal at present.

DR. R. B. GOUR: Is there going to be a proposal in the future?

SHRIMATI TARKESHWARI SINHA: *Any hypothesis does not arise.* I have said that no proposal is under consideration at present.

DR. R. B. GOUR: I do not want to cross-examine her further, Sir.

दफ्तरों के बरामदों में चतुर्थ श्रेणी के कर्मचारियों द्वारा तम्बाकू पिये जाने का निषेध

*४५५. श्री नवाब सिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि सरकार ने एक आज्ञा द्वारा दफ्तरों के बरामदों में चतुर्थ श्रेणी के कर्मचारियों द्वारा तम्बाकू पिये जाने का निषेध कर दिया है; यदि कर दिया है, तो ऐसा करने के कारण क्या हैं ?

†[PROHIBITION ON SMOKING BY CLASS IV EMPLOYEES IN OFFICE CORRIDORS

*455. SHRI NAWAB SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that Government have prohibited by an order smoking by class IV employees in the office corridors; if so, what are the reasons for doing so?]

गृह-कार्य मंत्रालय के राज्य मंत्री (श्री बी० एन० दातार) : आर्डर की एक प्रति सभा-पटल पर रख दी गई है । चूंकि बरामदों में बीड़ी सिगरेट आदि पीने की आदत अच्छी नहीं है और इससे अनुशासन का वातावरण भी ठीक तरह से कायम नहीं रहता, इसलिये इसकी मनाही कर दी गई है ।

विवरण

चतुर्थ श्रेणी के कर्मचारियों का दफ्तरों के बरामदों में धूम्रपान करना निषेध करने वाली आज्ञा की प्रतिलिपि

संख्या २५।३८।५८—ऐस्टेब्लिशमेंट्स (ए)

भारत सरकार

गृह मंत्रालय

नई दिल्ली, दिनांक ८ जुलाई, १९५८.

१७ आषाढ़, १८८०.

कार्यालय ज्ञापन

चतुर्थ श्रेणी के कर्मचारी ड्यूटी पर रहते हुए दफ्तर के बरामदों में अक्सर बीड़ी सिगरेट

†[ ] English translation.